

HIGH COURT OF ORISSA, CUTTACK

Virtual Courts

User Manual for Citizens

https://vcourts.gov.in/

INTRODUCTION

In the current scenario, facility is provided for Litigants to file the plaint electronically through e-Filing, pay the Court Fees or Fine online, view the status of the case also online through various channels created for service delivery. However for adjudication purpose the Litigant may have to appear in person or through the Lawyer in the Court. Virtual Courts is a concept aimed at eliminating presence of litigant or lawyer in the court and adjudication of the case online.

Virtual Courts is truly online court - completely eliminating the need for physical presence of litigant and judge in the court. The system provides several benefits - noticeable drop in pendency of cases, reduced resource requirement and comfort of working at convenient time and location.

Citizens can access the Virtual Courts public web portal and settle their cases online at https://vcourts.gov.in/

With effect from 02.08.2021, the facility of Virtual Courts for online settlement of cases relating to e-challans arising out of traffic violations in the area within the jurisdiction of Commissionerate of Police, Cuttack-Bhubaneswar shall be commenced on pilot basis in the State of Odisha. The Hon'ble High Court of Orissa has been pleased to designate the Court of J.M.F.C. (Transport), Cuttack as the 'Virtual Court' for the purpose.

PROCESS FOR SETTLEMENT OF CASES ON VIRTUAL COURTS SYSTEM

1. Open URL <u>https://vcourts.gov.in/</u> in browser (Google Chrome, Firefox etc.), following screen will be displayed. Select the State and proceed.

	I VIRTUAL COURTS		ABOUT	SERVICES	CONTACT	
	VIEW STATUS ONLINE					
<	Litigant can view the status of the case also online through various channels created for service delivery.					*
	Settle your case online on virtual courts	Orissa(Odisha Traffic	CTC-BBSR Com 🗸	Proceed Now		

2. There are various options for searching the challan.

Skip to navigation Skip to	main content A A A+ /	A CUAL COURTS Orissa (Odisha Trat	ffic CTC-BBSR Commissionerate) SEARCH CASE CONTACT					
		Search by Mobile Number						
Mobile Number	CNR Number	Mobile Number	Enter Mobile Number					
Party Name	Challan/Vehicle No.	Captcha	eg4rw2 S Enter Captcha Enter Captcha					
			Submit					
			Contact Us					
		In case of query or issue related to availabilit	y or updation of case-data on this portal, please get in touch with us					
Quick Links About Virtual Courts Sitemap Help Contact Us	Copyright Policy Terms & Conditions Privacy Policy Refund & Cancellation	Contact Details cpc-ori@aij[dot]gov[dot]in						
Feedback	Policy		Last reviewed and updated on: Aug 01 2021					

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3. Search by Challan Number - Go to the Challan/Vehicle No. tab & enter details.

VIRTU	JAL COURTS		HOME	SEARCH CASE	CONTACT		
Mobile Number Party Name	AL COURTS Search by Police Station Challan No Vehicle No. Captcha No. of Records :- 1 Sr.No. Offence Details 1 Case No.: TC/23 Offence Cade Offence 4528 Allowing	17880190722125221 Vehicle No Ma79ky CEnter Captcha Enter Captch Submit S/2*** Challan No.: ************************************	OR OR RANJ Act/Section Motor V4	HARY Mobile No. : on	XXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXX	Fine 100	View View
	4528 Allowin withou learnin No. of Records :- 1	g unauthorized person to drive vehicle (I) Driver using vehicles licence (II) Driver using vehicle using vehicle who is se (III) Driver using vehicle in contravention of the conditions of I licence	Motor Vel Section: 5 contraven Punishabl Motor Vel Section: 1	hiele Act.1988 - Responsibility of owners tition of s 3 and 6 le Under: hiele Act.1988 80-Allowing unauthorised	of motor vehicles for persons to drive vehicles Proposed Fine	100	

4. Click on the view link which shows the details of the challan with proposed fine.

	VIRTUA	L COURTS		НОМЕ	SEARCH CASE	CONTACT	
Party Name	Challan/Vehicle No.	Vehici Captcha	le No. Vehicle No Ma79ky CEnter Captcha E Submit	inter Captcha			
			Party Datails	Case Details Back			
			Registration No.	TC/2 3/2(27-07-2019			
			CNR Challan No.	00252- 880190722:	2019 125221		
			Name Current Status	RAN. DH	ARY		
			Keceived Date Verified Date Allocated Date	25-07-20 27-07-20 27-07-20			
			Proceeded Date	30-07-20			

- 5. Options Available To Violator:
 - a. I wish to pay the proposed fine
 - b. I wish to contest the case
 - c. My name or mobile number is incorrect. I wish to pay the fine by verifying Engine No. and Chassis No.
 - d. My name or mobile number is incorrect. I wish to contest the case by verifying Engine No and Chassis No.

VIRTUAL COURTS Orissa (O	issa Traffic Department)		HOME SEAR	CH CASE CONTACT				
Submi								
			Case Details Back					
Party Details								
Registration No.			TC/3/2021					
Date of Registration			20-01-2021					
CNR			ODVC01-0000003-2021					
Challan No.			OR63539210113134540					
Challan Date.	Challan Date.							
Name			SACHIDANANDA BHUYAN					
Current Status								
Received Date			13-01-2021					
Verified Date			20-01-2021					
Allocated Date			20-01-2021					
Offence Code	Offence	Act	20-01-2021					
6433	Driving LMV with excess speed	Motor Veh	nicle Act, 1988 - 1	Motor Vehicle Act, 1988 Section: 183(1)-Driving at excessive speed,etc. Punishable Under: Motor Vehicles Act, 1988 Section:183(1)-Driving at excessive speed,etc.		1		
					Proposed Fine	1.00		
🛨 Choose one	of the following options							
wish to pay to wish to conte My name or m	ne proposed fine. st the case. obile number is incorrect.I wish to pay the fin	e by verifyir	ng Engine No and Chasis No	•				

6. Verify the OTP and Click on checkbox "I agree to the Terms and Conditions",
"I have understood the contents of Special Summons...". Then Click on
"Accept & Pay" Button.

	Mobile Number XXXXXX-3936 Generate OTP				
	OTP Verify OTP				
	Click here to view summons				
	 I agree to the Terms and Conditions. I have understood the contents of Special Summons. I wish to pay the fine mentioned therein 				
	Accept & Pay				
Contact Us					

7. Summon can be viewed online by clicking "Click here to view summons".

CNR No. ODVC01-00000003-2021 2021	Consumed by virtual court 13-01-
SUMMONS FOR SUMMARY DISPOS (under Section 208 of the Motor Case No. TC/3.	AL OF TRAFFIC CHALLAN Vehicle Act, 1988) '2021
TO, Registered owner or vehicle user SACHIE Date 13-01-2021 and Time 00:00:13 Registered Vehicle No. OD2 07	UYAN
Place Registered Mobile 91 71 Traffic Challan No. OR63 4540	
On above mentioned date, time and p your name or driven by you, was found to be	lace, aforementioned Vehicle, registered in in violation of
1) Offence - Driving LMV with excess speed	
Section/Rule/Regulation 183(1)-Driving at Act,1988 and, therefore, you have committed Driving at excessive speed,etc of - (Fin	excessive speed,etc. of Motor Vehicle traffic violation punishable under Section ne amount ₹1)
You are, therefore, charged accordingly vide upon to pay total Fine of $\mathbf{\overline{\tau}}$ <u>1.00</u> .	above mentioned case number and called
You may plead guilty to the aforesaid char https://vcourts.gov.in total fine as above or ye	ge and remit to the court at web portal ou may contest the case as per law.
29-01-2021	ODISSA JUDGE VIRTUAL COURT (TRAFFIC),
The intimation is automatically generated through login of Judge user and after due verification it has intimation does not require physical signature	Virtual Courts System through secured been broadcasted, as such autogenerated

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8. Connecting to Payment Gateway

Virtual Courts virtualcourts.gov.in	»	»	»	ePay pay.ecourts.gov.in	
	Taking you	to the Payme	ent Gateway		

9. Payment Gateway page.

FMS Signal ECHALLAN					
	•			•	
Challan Details	Depositor De	tails Co	onfirm Details	4 Make Payment	
Confirm Details ③					
Please check the entered d	letails before proceeding to payment				
Challan Purpose					
Head of Account	Purpose	Amount	Challan Number	Challan Date	
0070-01-102-0014-0210 0	1-00 Virtual Courts Fine	1.00			
Department Speci	ific Information				
Department Reference ID	Additional Information 1	Additional Infor	mation 2	Additional Information 3	
VODVC01DF20213S	ODVC01	ODVC010000	00032021	newcase	
Additional Information 4	Additional Information 5	Additional Infor	mation 6		
VF	Orissa Traffic Departm	CTCLAW012			
Depositor Details					
Depositor Name	Address Line1	Address Line2		State	
SACHIDANANDA BHUYA	NA	NA		NA	
District	Pin	Phone Number		Email	
perted to uat odisbatreasury gov in	411001	9778260318		NA	

OSBIePay	RBI Guidelines all cards (physical and virtual) shall be enabled for use only at contact-based points of us	age [viz. ATM's and Point of Sale (POS) device
Payment Details		
Debit/Credit Card	Please enter your card details	Order Summary
internet Banking	Card Number	Order No.:
u≓® BHIM UPI	VISA 🕊 🔤 Harrays	3 .58D
每 NEFT	Expiry Date/Valid Thru CVV/CVC 4-DBC Month Year	Merchant Name: Odisha Cyber Treasury DTI
	Name of the card holder	Amount: 1.00
	Name as on card	Amount. 1.00
	Use your GSTIN for claiming input tax (Optional)	Processing fee:
	Pav Now	GST:
	Cancel	Total:
		APM ID: PG_TRANS_396
	You can check the transaction status using the following link - Click Here	

10. Payment Acknowledgement

	ePay Virtual Courts Digital Payment									
			т	ransaction Successful						
	•									
				Orissa Traffic Department						
Dep	partment	Traffic		District	Cuttack					
Cha	allan Number	OR63539210113134	1540	Case Number	TC/3/2021					
CN	R Number	ODVC01-00000003	2021	Vehicle Number	OD25K2007					
Driv	ving License No.			Virtual Court No.	1-ODISSA JUDGE,VIRT (TRAFFIC)	UAL COURT				
Cha	allan Date	13-01-2021 13:45:40)	Challan Receipt Date	29 -01-2021					
Offe	ender's Name	SACHIDANANDA BHUYAN		Intimation Date	13-01-2021 13:45:40					
Circ	cle Name	(Police Name: praful das).	lla	Vendor Status	S					
Offe	ence Description		1	Acts and Sections			Fine			
643	3 - Driving LMV with	n excess speed		Motor Vehicle Act,1988 - 1 Motor Vehicle Act,1988 Section: 183(1)-Driving at ex Motor Vehicles Act, 1988 Section:183(1)-Driving at ex	cessive speed,etc. Punish	able Under:	1			
Sun	m Of Received Rs.		1.00							
Pay	vee Name.		SACH	IDANANDA BHUYAN						
Dat	te and Time of Paym	ent of fine	2021-	01-29	Transaction Id	30ECAA43	BF			
Rep	porting officer				Accepted breach					
Dire	ection to release Imp	pounded document			No					
Not	te taken on RC or DL				No					
Cas	se Closed		Yes							
Ger	nerated automaticall	y without human inte	rventic	on, Hence no physical sign	ature necessary.					
Note	: Acknowledgement i	s subject to realization	of the a	amount.						
				Print Thank You Back to home						

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11. Contest option.

Date of Proceeding		20-01-2021	20-01-2021						
Offence Code	Offence	Act	Section						
6433	Driving LMV with excess speed	Motor Vehicle Act,1988 - 1	Motor Vehicle Act,1988 Section: 183(1)-Driving at excessive speed,etc. Punishable Under: Motor Vehicles Act, 1988 Section:183(1)-Driving at excessive speed,etc.		1				
				Proposed Fine	1.00				
★ Choose one of wish to pay th wish to contes My name or mo My name or mo	of the following options e proposed fine. st the case. oble number is incorrect.I wish to contest th	e by verifying Engine No and Chasis No e case by verifying Engine No and Chas). is No.						

12.Settlement of cases by verifying Engine No. and Chassis No. if name or mobile number is incorrect

VIRTUAL	COURTS Orissa (Orissa Traffic Dep	partment) HOME SEARCH CASE CONTACT
	 I wish to pay the proposed nne. I wish to contest the case. My name or mobile number is incorrect. I wish to pay the fine by verifying Engine No and Chasis No. My name or mobile number is incorrect. I wish to contest the case by verifying Engine No and Chasis No. 	
	Owner Name.	Test Owner Name 788
	Chasis No.	Tes****** 1234 OR
	Engine No.	Tes************************************
	Payee Name:	Same as Owner name.
	Payee Mobile Number:	9778260318 Generate OTP
	ОТР	••••• Verify OTP
		Click here to view summons
	 ✓ Lagree to the ✓ I have under: 	e <u>Terms and Conditions.</u> stood the contents of Special Summons.
		Accept & Pay

FREQUENTLY ASKED QUESTIONS-FAQS

1. If I pay the fine online, will I get the receipt?

Answer: Yes, on successful payment, receipt is issued immediately. The receipt can be downloaded or printed.

2. I have received an SMS to visit the site and pay fine. How do I proceed?

Answer: Go to the eCourts web portal and click on the virtual courts link. Select the state; a screen with different search options will be provided. You can search your case using any one option. Once you locate your case, click the 'view' link for case details and next step. As next step, you may proceed to pay fine or you may request to contest. OTP verification is required in either case.

If you choose to pay the fine, you will be directed to the payment gateway through ePay for further processing. Receipt will be provided on successful transaction.

If you choose to contest the case, you will be given the physical court name and the date for the case.

(Virtual Courts > State > Search Case (Mobile no/ CNR no/Party name/Challan or Vehicle no) > View > Pay Fine/ Request to Contest > OTP verification > payment/transfer to court > acknowledgement)

3. I don't want to pay the fine online. Can I transfer the case to court?

Answer: Yes, the case can be transferred to court. Search your case using any one of the search criteria- mobile no, CNR no, Party name, vehicle/challan no. Click on 'View' link in the case information; detailed challan is displayed. Select 'I wish to contest the case' radio button. The system will prompt for OTP verification. On successful verification, submit button will be displayed. Fill in the desired information and click 'Submit'. An acknowledgement message will displayed along with the court name and date assigned for your case.

(Virtual Courts > State > Search Case (Mobile no/ CNR no/Party name/Challan or Vehicle no) > View >Request to Contest > OTP verification > Acknowledgement)

4. My phone number in the challan is incorrect, but I want to pay the fine/request to contest. What is the procedure?

Answer: If mobile number is incorrect you may choose option of payment/ request to contest using engine and chassis number instead of OTP verification. The system will verify the engine and chassis number from RTO data. On successful verification, you can proceed for the next step.

(Virtual Courts > Court > Search Case > View > Pay Fine using Engine and Chassis no/ Request to Contest using Engine and Chassis no> OTP verification > payment/transfer to court>acknowledgement)

5. I have paid the fine, but didn't receive acknowledgement/ receipt. What can be done?

Answer: This can happen when payment success cannot be verified by the system. In such cases, access the case details from the virtual court site. Click on the 'view' link and then click 'Reprint'. You can reprint/ view the receipt after OTP verification.

(Virtual Courts > Court > Search Case > View >Reprint> OTP verification >Acknowledgement)

6. I have lost the online fine payment receipt. Can I download it again?

Answer: Yes. Access your case details through search menu. The status of the case is now 'Paid'. Click on the 'view' link and then click 'Reprint'. You can reprint/ view the receipt after OTP verification.

(Virtual Courts > Court > Search Case > View >Reprint > OTP verification >Receipt)

7. If I request to contest the case, how will I know in which court the case is transferred?

Answer: When a user chooses 'Request to Contest' option, the acknowledgement message displays the assigned court and date for the case.

8. How to view my summon?

Answer: A Summon can be viewed only after user initialises payment or requests to contest. Once OTP is verified, user can see a link 'Click here to view summon'. Click the link to view summon.

(Virtual Courts > State > Search Case (Mobile no/ CNR no/Party name/Challan or Vehicle no) > View > Pay Fine/ Request to Contest>OTP verification>Click to view summon link)